## Directorate General of Foreign Trade UdyogBhawan **DES-V Section**

The Meeting No.01/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 07.04.2016 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohali, Director	TC office, Noida
2.	Shri O.P. Sharma, Joint Industrial Advisor	C&PC
3.	Shri K.C. Meena, DDG	DGFT
4.	Shri Barinder Singh, Assistant Director	DC(MSME)
5.	Shri J.D. Giri, Vice President	AEPC
6.	Shri R.L.Meena, FTDO	DGFT

The agenda for meeting No.1/AM-16 dated 07.04.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER

: 1/84-ALC3/2016 MEETING DATE: 07.04.2016

Case No.:6/14/84-ALC3/2015 Party Name:LOYAL Meet No/Date: 1/84-Status: Deferred TEXTILE MILLS LTD ALC3/2016 07.04.2016 HQ File RLA File Lic.No/Date:3510044747 Defer 1 :01/84/050/00094/AM16/ :35/24/040/00007/AM16/ 28.05.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 12.05.2016.

Case No.:26/14/84-Party Name: LOYAL Meet No/Date: 1/84-Status: Deferred ALC3/2015 TEXTILE MILLS LTD ALC3/2016 07.04.2016 HO File RLA File Lic.No/Date:3510044748 Defer 2 :01/84/050/00114/AM16/ :35/24/040/00008/AM16/ 28.05.2015 Date: 12.05.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 12.05.2016.

	Case No.:27/14/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:1/84- ALC3/2016 07.04.2016	Status: Deferred
3	HQ File	RLA File	Lic.No/Date:3510044746	Defer
	:01/84/050/00115/AM16/	:35/24/040/00006/AM16/	28.05.2015	Date:12.05.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 26.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 12.05.2016.

Case No.:3/14/84-ALC3/2015 Party Name:LOYAL Meet No/Date: 1/84-Status: Deferred TEXTILE MILLS LTD ALC3/2016

Date:12.05.2016

07.04.2016

HQ File

RLA File

Lic.No/Date:3510044759 Defer

:01/84/050/00091/AM16/

:35/24/040/00014/AM16/

16.06.2015

Date:12.05.2016

**Decision:** Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 12.05.2016.

Case No.:4/14/84-ALC3/2015 Party Name:LOYAL

Meet No/Date: 1/84-

Status: Deferred

TEXTILE MILLS LTD

ALC3/2016 07.04.2016

HQ File

**RLA File** 

Lic.No/Date:3510044760 Defer

5 :01/84/050/00092/AM16/

:35/24/040/00015/AM16/

16.06.2015

Date:12.05.2016

**Decision:** Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 12.05.2016.

Case No.:12/14/84-

Party Name: LOYAL

Meet No/Date: 1/84-

Status: Deferred

ALC3/2015

HO File

TEXTILE MILLS LTD

ALC3/2016 07.04.2016

RLA File

Lic.No/Date:3510044758 Defer

6:01/84/050/00100/AM16/

:35/24/040/00013/AM16/

16.06.2015

Date: 12.05.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 12.05.2016.

7 :01/84/050/00156/AM16/

Case No.:3/19/84-ALC3/2015 Party Name:LOYAL

Meet No/Date: 1/84-

Status: Deferred

TEXTILE MILLS LTD

:35/24/040/00020/AM16/

ALC3/2016

07.04.2016

10.07.2015

HO File

RLA File

Lic.No/Date:3510044772 Defer

Date: 12.05.2016

**Decision**: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 26.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 12.05.2016.

Case No.:4/19/84-ALC3/2015 Party Name:LOYAL

Meet No/Date: 1/84-

Status: Deferred

TEXTILE MILLS LTD

ALC3/2016 07.04.2016

HO File

RLA File

Lic.No/Date:3510044777 Defer

8 :01/84/050/00157/AM16/

:35/24/040/00021/AM16/

16.07.2015

Date: 12.05.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 12.05.2016.

9 Case No.:1/25/84-ALC3/2015 Party Name:SATHE

Meet No/Date: 1/84-

Status: Deferred

	SYNTHETICS(PROP.RAKESH FUELS PVT.LTD.)	ALC3/2016 07.04.2016	
HQ File	RLA File	Lic.No/Date:0510395346	Defer
·01/84/050/00282/AM16/	·05/24/040/00159/AM16/	18 08 2015	Date: 12.05.201

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the hard copy of the application has been received from concerned RA, CLA, New Delhi. The application of the firm has been referred to Deptt. Of C&PC for their comments. The case stands deferred for re-listing on 12.05.2016.

	Case No.:18/23/84- ALC3/2015	Party Name:RAMKUMAR TEXTILE PVT. LTD.	Meet No/Date:1/84- ALC3/2016 07.04.2016	Status:Deferred
	HQ File	RLA File	Lic.No/Date:1310047960	Defer
10	:01/84/050/00235/AM16/	:13/24/040/00023/AM16/	27.08.2015	Date:12.05.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued on 02.03.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 12.05.2016.

Case No.:4/21/84-	Party Name:LOYAL	Meet No/Date: 1/84-	Status: Deferred
ALC3/2015	TEXTILE MILLS LTD	ALC3/2016	

TAMEGOTA	TENTILE MILES ETE	7120372010	
		07.04.2016	
HQ File	RLA File	Lic.No/Date:3510044786	Defer
 :01/84/050/00195/AM16/	·35/24/040/00027/AM16/	03 09 2015	Date: 12.05.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply received from the firm on 05.02.2016 and same has been sent to TC, Noida for their comments. The case stands deferred for re-listing on 12.05.2016.

Case No.:13/23/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:1/84- ALC3/2016 07.04.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:3510044799	Defer
:01/84/050/00230/AM16/	:35/24/040/00034/AM16/	30.09.2015	Date:12.05.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the matter is under examination with DC (MSME) and TC, Noida for their comments. Since no comments received from them therefore, a letter has been sent to Ms. Kavita Gupta, Textile Commissioner Mumbai on 03.02.2016 as the case is pending and copy to Shri V.K.Kohli, Director, TC, Noida. NC decided to wait for their comments. The case stands deferred for re-listing on 12.05.2016.

	Case No.:27/23/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:1/84- ALC3/2016 07.04.2016	Status:Deferred
1.0	HQ File :01/84/050/00244/AM16/	RLA File :35/24/040/00036/AM16/	Lic.No/Date:3510044801 30.09.2015	Defer Date:12.05.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the matter is under examination







with DC (MSME) and TC, Noida for their comments. Since no comments received from them therefore, a letter has been sent to Ms. Kavita Gupta, Textile Commissioner Mumbai on 03.02.2016 as the case is pending and copy to Shri V.K.Kohli, Director, TC, Noida. NC decided to wait for their comments. The case stands deferred for re-listing on 12.05.2016.

Case No.:35/23/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:1/84- ALC3/2016 07.04.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:3510044798	Defer
:01/84/050/00252/AM16/	:35/24/040/00033/AM16/	30.09.2015	Date:12.05.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the matter is under examination with DC (MSME) and TC, Noida for their comments. Since no comments received from them therefore, a letter has been sent to Ms. Kavita Gupta, Textile Commissioner Mumbai on 03.02.2016 as the case is pending and copy to Shri V.K.Kohli, Director, TC, Noida. NC decided to wait for their comments. The case stands deferred for re-listing on 12.05.2016.

Case No.:1/23/84-ALC3/2015	Party Name:NEO CORP INTERNATIONAL LIMITED	Meet No/Date:1/84- ALC3/2016 07.04.2016	Status:Approved
HQ File :01/84/050/00217/AM16/	RLA File :56/24/040/00030/AM16/	Lic.No/Date:5610004713	

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of C&PC conveyed vide their O.M No.46011/68/2009-PC-II dated 06.04.2016 as detailed below:

	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	PP Woven Jumbo Bags MilkyWhite Neocon	1 KG	PP Woven Fabric	1.05 KG /KGs content in the Export Product
		Brand (FIBC) Net content in Exp. Product :		PP Granules for Webbing thred	1.05 KG/ KGs content in the Export Product
		PP Woven Fabrics 362300 KGs P.P Granules for webbing/		Master Batch U.V Stabilizer for Webbing /Thred	1.05 KG/ KGs content in the Export Product
		Thred (135000 KG), U.V. Stabilizer 2700 KGs, PPG for PKG			P.P Granules for Packing Material
		material 25000 KGs.)			

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:13/27/84- ALC3/2015	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:1/84- ALC3/2016 07.04.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:0310799711	Defer
:01/84/050/00326/AM16/	:03/95/040/00459/AM16/	28.10.2015	Date:12.05.2016

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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the following information has not been clarified by the firm in this case:

- 1. Chartered Engineer certificate detailed manufacturing process indicating requirements of all nine inputs which are to be imported alongwith indigenous inputs if any; justifying wastages which is claimed as 10% supported by authentic technical literature.
- 2. CA Certified data for the consumption of nine inputs as mentioned in application for manufacture of export product during past three financial years.

Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to clarify the above information and defer the case for re-listing on 12.05.2016.

Case No.:15/27/84- ALC3/2015	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:1/84- ALC3/2016 07.04.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:0310799739	Defer
:01/84/050/00328/AM16/	:03/95/040/00458/AM16/	28.10.2015	Date:12.05.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the following information has not been clarified by the firm in this case:

- 1. Chartered Engineer certificate detailed manufacturing process indicating requirements of all nine inputs which are to be imported alongwith indigenous inputs if any; justifying wastages which is claimed as 10% supported by authentic technical literature.
- 2. CA Certified data for the consumption of nine inputs as mentioned in application for manufacture of export product during past three financial years.

Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to clarify the above information and defer the case for re-listing on 12.05.2016.

Case No.:16/27/84- ALC3/2015	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:1/84- ALC3/2016 07.04.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:0310799737	Defer
:01/84/050/00329/AM16/	:03/95/040/00457/AM16/	28.10.2015	Date:12.05.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the following information has not been clarified by the firm in this case:

- 1. Chartered Engineer certificate detailed manufacturing process indicating requirements of all nine inputs which are to be imported alongwith indigenous inputs if any; justifying wastages which is claimed as 10% supported by authentic technical literature.
- 2. CA Certified data for the consumption of nine inputs as mentioned in application for

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manufacture of export product during past three financial years.

Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to clarify the above information and defer the case for re-listing on 12.05.2016.

Case No.:17/27/84- ALC3/2015	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:1/84- ALC3/2016 07.04.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:0310799712	Defer
:01/84/050/00330/AM16/	:03/95/040/00460/AM16/	28.10.2015	Date: 12.05.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the following information has not been clarified by the firm in this case:

- 1. Chartered Engineer certificate detailed manufacturing process indicating requirements of all nine inputs which are to be imported alongwith indigenous inputs if any; justifying wastages which is claimed as 10% supported by authentic technical literature.
  - 2. CA Certified data for the consumption of nine inputs as mentioned in application for manufacture of export product during past three financial years.

Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to clarify the above information and defer the case for re-listing on 12.05.2016.

	Case No.:1/27/84- ALC3/2015	Party Name:S.K. EXPORTS	Meet No/Date:1/84- ALC3/2016 07.04.2016	Status:Deferred
20	HQ File	RLA File	Lic.No/Date:0610038245	Defer
	:01/84/050/00314/AM16/	:06/24/040/00032/AM16/	30.10.2015	Date:12.05.2016

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the measurement chart, sketch and CAD has not given by the firm. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 12.05.2016.

	Case No.:14/27/84- ALC3/2015	Party Name:SECURITY PRODUCTS PVT. LTD.	Meet No/Date:1/84- ALC3/2016 07.04.2016	Status:Deferred
21	HQ File :01/84/050/00327/AM16/	RLA File :03/95/040/00544/AM16/	Lic.No/Date:0310799931 02.11.2015	Defer Date:12.05.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC and DIPP on 22.02.2016. NC decided to wait for their comments. The case stands deferred for re-listing on 12.05.2016.

22	Case No.:4/27/84- ALC3/2015	Party Name:LILLY FASHIONS (P) LTD	Meet No/Date:1/84- ALC3/2016 07.04.2016	Status:Deferred
	HQ File :01/84/050/00317/AM16/	RLA File :05/23/040/00345/AM16/	Lic.No/Date:0510396324 13.11.2015	Defer Date: 12.05.2016

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**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter issued to the firm on 04.04.2016 by this Directorate to furnish the measurement chart, sketch and CAD in this case. The reply is not received from the firm. NC decided to wait for their reply and defer the case for re-listing on 12.05.2016.

	Case No.:11/27/84- ALC3/2015	Party Name:R.G.APPAREL,	Meet No/Date:1/84- ALC3/2016 07.04.2016	Status:Deferrred
23	HQ File :01/84/050/00324/AM16/	RLA File :32/24/040/00031/AM16/	Lic.No/Date:3210077741 17.11.2015	Defer Date: 12.05.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME),TC Noida on 05.01.2016. NC decided to wait for their comments. The case stands deferred for re-listing on 12.05.2016

Case No.:2/25/84- ALC3/2015	Party Name:SACOS INDIGO PRIVATE LIMITED	Meet No/Date:1/84- ALC3/2016 07.04.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:5610004753	Defer
:01/84/050/00283/AM16/	:56/24/040/00029/AM16/	20.11.2015	Date: 12.05.2016

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued by Deptt. Of C&PC on 29.03.2016 in this case. Reply is not received from the firm. NC decided to wait for their reply and defer the case for relisting on 12.05.2016.

	Case No.:28/25/84- ALC3/2015	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:1/84- ALC3/2016 07.04.2016	Status: Deferred
25	HQ File	RLA File	Lic.No/Date:1110028176	Defer
	:01/84/050/00309/AM16/	:11/24/040/00009/AM16/	20.11.2015	Date:12.05.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to C&PC. NC decided to wait for their comments. The case stands deferred for re-listing on 12.05.2016.

	Case No.:6/27/84- ALC3/2015	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:1/84- ALC3/2016 07.04.2016	Status:Deferred
26	HQ File :01/84/050/00319/AM16/	RLA File :06/24/040/00034/AM16/	Lic.No/Date:0610038262 24.11.2015	Defer Date:12.05.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by Deptt. of C &PC on 28.01.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 12.05.2016.

27	Case No.:3/25/84- ALC3/2015	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:1/84- ALC3/2016 07.04.2016	Status: Withdrawn
	HQ File :01/84/050/00284/AM16/	RLA File :30/24/040/00034/AM16/	Lic.No/Date:3010103667 03.12.2015	

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**Decision:** Committee considered the case as per agenda and observed that RA, Ludhiana has informed on 21.03.2016 that the Adv. Authorisation No. 3010103667 dated 03.12.2015 was issued on repeat basis under para 4.12 (a) (vi) of current Hand Book of Procedure. Accordingly, Committee decided to withdrawn the case.

	Case No.:3/29/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date: 1/84- ALC3/2016 07.04.2016	Status:Deferred
28	HQ File :01/84/050/00394/AM16/	RLA File :35/24/040/00047/AM16/	Lic.No/Date:3510044832 08.12.2015	Defer Date:12.05.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 12.05.2016.

	Case No.:4/1/84-ALC3/2016	Party Name:SUPERHOUSE LTD.,	Meet No/Date:1/84- ALC3/2016 07.04.2016	Status:Deferred
29	HQ File :01/84/050/00473/AM16/	RLA File :06/24/040/00039/AM16/	Lic.No/Date:0610038273 09.12.2015	Defer Date:12.05.2016

**Decision :** The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Kanpur. The case stands deferred for re-listing on 12.05.2016.

	Case No.:5/1/84-ALC3/2016	Party Name: CHOWDHARY OVERSEAS LIMITED	Meet No/Date:1/84- ALC3/2016 07.04.2016	Status:Deferred
30	HQ File :01/84/050/00474/AM16/	RLA File :06/24/040/00041/AM16/	Lic.No/Date:0610038278 16.12.2015	Defer Date:12.05.2016

**Decision :** The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Kanpur. The case stands deferred for re-listing on 12.05.2016.

Case No.:2/29/84- ALC3/2015	Party Name:A.S.MARIMUTHU	Meet No/Date: 1/84- ALC3/2016 07.04.2016	Status: Approved
HQ File	RLA File	Lic.No/Date:3510044854	
:01/84/050/00393/AM16/	:35/24/040/00049/AM16/	29.12.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

32	Case No.:1/1/84-ALC3/2016	Party Name:MICAPLY,	Meet No/Date:1/84- ALC3/2016 07.04.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:1110028183	Defer
	:01/84/050/00470/AM16/	:11/24/040/00012/AM16/	27.01.2016	Date:12.05.2016







**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP. NC decided to wait for their comments. The case stands deferred for re-listing on 12.05.2016.

Case No.:2/1/84-ALC3/2016	Party Name:BANSWARA SYNTEX LTD.	Meet No/Date:1/84- ALC3/2016 07.04.2016	Status: Approved
HQ File :01/84/050/00471/AM16/	RLA File :03/94/040/00889/AM16/	Lic.No/Date:0310802091 28.01.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:3/1/84-ALC3/2016	Party Name:CLASSIC BINDING INDUSTRIES	Meet No/Date:1/84- ALC3/2016 07.04.2016	Status: Deferred
34	HQ File	RLA File	Lic.No/Date:0310802103	Defer
	:01/84/050/00472/AM16/	:03/94/040/00890/AM16/	29.01.2016	Date:12.05.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and observed that the case pertains to C&PC not for DC(MSME) and TC, Noida. Accordingly, Committee decided to send application to C&PC for their comments. The case stands deferred for re-listing on 12.05.2016.

	Case No.:1/31/84- ALC3/2015	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:1/84- ALC3/2016 07.04.2016	Status: Deferred
35	HQ File	RLA File	Lic.No/Date:3010103734	Defer
	:01/84/050/00447/AM16/	:30/24/040/00046/AM16/	01.03.2016	Date:12.05.2016

**Decision:** The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ludhiana. The case stands deferred for re-listing on 12.05.2016.

## **Manual Cases**

(36)

Case No.01	M/s. Sonu Exim Pvt. Ltd.
NC Meeting No. 01/AM-17 dt 07.04.2016	File No.01/84/050/00227/AM-15/DES-V
RA. F.No. 05/24/040/00289/AM15	

Fixation of norms in respect of Advance Authorization No.0510391468 dated 07.10.2014

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has not given the reply as required by NC. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to appear before NC on 12.05.2016 to explain their case alongwith sample of the export product with all relevant documents and defer the case for re-listing on 12.05.2016.

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Case No.02	M/s. Dhruv Globals Ltd.
NC Meeting No. 01/AM-17 dt 07.04.2016	File No. 01/84/171/00129/AM-16/DES-V
RA. F.No. 05/25/039/00002/AM14	

Fixation of norms in respect of Annual Advance Authorization No.0510361429 dated 01.08.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 23.01.2016 for enhancement in quantity of inputs in respect of Advance Authorization No. 0510361429 dated 01.08.2013. Accordingly, committee after deliberations decided ask the firm to appear before NC on 12.05.2016 to explain their case and defer the case for re-listing on 12.05.2016.

(38)

Case No. 03	M/s. Orient Craft Ltd.
NC Meeting No. 01/AM-17 dt 07.04.2016	File No.01/84/171/346/AM-16 /DES-V
RA F No 05/27/039/025/AM15	

Fixation of norms for export product "Placemat, Napkin & Seat Pad made out of Linen/ Cotton woven fabric (Linen content more than 50%), GSM 195 (+/-10%) in respect of Annual Advance Authorization No. 0510392938 dated 20.01.2015.

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(39)

Case No. 04	M/s. Orient Craft Ltd.
NC Meeting No. 01/AM-17 dt 07.04.2016	File No.01/84/171/349/AM-16 /DES-V
RA. F.No. 05/27/039/020/AM15	

Fixation of norms for export product "Coverlet & Sham Cover made out of 100% Linen woven fabric GSM 180 (+/-10%) in respect of Annual Advance Authorization No. 0510392681 dated 05.01.2015.

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(40)

Case No.05	M/s. Shankar Packagings Ltd.
NC Meeting No. 01/AM-17 dt 07.04.2016	File No. 01/84/050/00144/AM-16/DES-V
RA. F.No. 03/95/040/00173/AM16	

Fixation of norms in respect of Advance Authorization No.0310797019 dated 02.07.2015

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms as their case was rejected by NC on 29.10.2015. Committee also observed that the deficiency letter issued by Deptt. of C &PC on 04.04.2016. The reply of the firm is not received so far. NC decided

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to wait for their reply. The case stands deferred for re-listing on 12.05.2016. (41)

Case No.06	M/s. Shankar Packagings Ltd.
NC Meeting No. 01/AM-17 dt 07.04.2016	File No. 01/84/050/00146/AM-16/DES-V
RA. F.No. 03/95/040/00175/AM16	

Fixation of norms in respect of Advance Authorization No.0310797021 dated 02.07.2015

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms as their case was rejected by NC on 29.10.2015. Committee also observed that the deficiency letter issued by Deptt. of C &PC on 04.04.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 12.05.2016.

(42)

Case No.07	M/s. Loyal Textile Mills Ltd.
NC Meeting No. 01/AM-17 dt 07.04.2016	File No.01/84/050/00170/AM-14/DES-V
RA. F.No. 35/24/040/22/AM14	

Fixation of norms in respect of Advance Authorization No. 3510041934 dated 22.08.2013

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter was issued to the firm on 07.04.2014 to furnish the measurement chart and CAD/CAM details for winter jacket in support of their proposal. Committee also observed that the reminder has been issued on 05.01.2016 to the firm. The reply is not yet furnished by the firm. NC decided to wait for their reply.

The case stands deferred for re-listing on 12.05.2016.

(43)

Case No.08	M/s. Shankar Packagings Ltd
NC Meeting No. 31/AM-16 dt 10.03.2016	File No.01/84/050/00147/AM-16/DES-V
RA. F.No. 03/95/040/00174/AM16	

Fixation of norms in respect of Advance Authorization No. 0310797017 dated 02.07.2015.

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms as their case was rejected by NC on 29.10.2015. Committee also observed that the deficiency letter issued by Deptt. of C &PC on 04.04.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 12.05.2016.

(44)

Case No. 09	M/s. Orient Craft Ltd.
NC Meeting No. 01/AM-17 dt 07.04.2016	File No.01/84/171/339/AM-16 /DES-V
RA. F.No. 05/27/039/022/AM15	

Fixation of norms for export product "Knitted Ladies Blouse made out of 94% Rayon 6% Spandex Dyed Knitted Fabric, GSM 260 (+/-10%), Style No. 399841 in respect of Annual Advance Authorization No. 0510392683 dated 05.01.2015.

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

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Case No.10	M/s. Uniray Medical LLP
NC Meeting No. 01/AM-17 dt 07.04.2016	File No.01/84/050/00394AM-15/DES-V
RA. F.No. 03/95/040/00805/AM15	

Fixation of norms in respect of Advance Authorization No. 0310792342 dated 24.12.2014

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm have requested on 22.09.2015 for fixation of norms as their case was rejected by NC on 05.03.2015 due to the export import items are not covered in ITC(HS) Code against above said Adv. Authorisation. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to send the request of the firm to C&PC for their comments and defer the case for re-listing on 12.05.2016.

(46)

Case No. 11	M/s. Orient Craft Ltd.
NC Meeting No. 01/AM-17 dt 07.04.2016	File No.01/84/171/337/AM-16 /DES-V
RA. F.No. 05/27/039/021/AM15	

Fixation of norms for export product "Ladies Blouse made out of 64% Cotton 36% Nylon dyed wrap knitted fabric GSM 140 (+/-10%) and 100% Polyester dyed woven fabric, GSM 95 (+/-10%), Style No. F0596 in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015.

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(47)

Case No. 12	M/s. Orient Craft Ltd.
NC Meeting No. 01/AM-17 dt 07.04.2016	File No.01/84/171/336/AM-16 /DES-V
RA. F.No. 05/27/039/022/AM15	

Fixation of norms for export product Ladies Other Garments (Kimono Fractional)made out of 100% Polyester Woven Fabric, GSM 70 (+/-10%), Style No, 399884 in respect of Annual Advance Authorization No. 0510392683 dated 05.01.2015.

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

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